

File No.RCD/1/2021/-Regulatory-FSSAI  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
**(Regulatory Compliance Division)**  
**FDA Bhawan, Kotla Road, New Delhi-110 002**

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Date: the 01<sup>st</sup> Oct. 2021

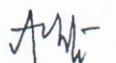
**Subject: Clarification w.r.t the direction issued under section 16 (5) of FSS Act, 2006 regarding Licensing/Registration of FBO manufacturing Indian Sweets and Snacks & Savouries-reg**

FSSAI is in receipt of representations from various stakeholders/industry associations citing difficulties which are being faced by them while complying with the provisions of the order issued vide File no. 1 (13)/Indian Snacks and Sweets/Codex/FSSAI-2021 dated 19<sup>th</sup> July, 2021 on the above subject.

2. The said issues have been examined and the following clarifications are given in the matter to facilitate compliance by the FBOs:

- a. FBOs who are manufacturing Indian Sweets and Snacks & Savouries products which are already licensed under proprietary food need not to get their license modified under the new category 18 or any sub categories under food category 18.
- b. FBOs who are manufacturing Indian Sweets and Snacks & Savouries may either obtain their license under Proprietary Food with the nearest food category or license/Registration under Food Category 18, as per their product formulations and ease of doing business.
- c. The FBOs who obtain license/registration under the food category 18 shall not be bound to mention the food category or sub categories of 18 on the label of such products. The said requirement is only in case of Proprietary Foods wherein the nearest category is to be declared on the product label.
- d. FBOs who have already modified their licenses from Proprietary Food to Food category 18 may approach FSSAI for the request to grant permission to use existing pre-printed packaging material with the label of Proprietary Food. The same shall be considered and granted on case-to-case basis as per the instructions/orders in vogue.

This issues with the approval of Competent Authority.



(Anil Mehta)  
Joint Director

Regulatory Compliance Division

To

1. Commissioners of Food Safety of all states/UTs
2. Directors of all Regional offices
3. ✓ CTO, FSSAI: for uploading on FSSAI website

Copy for information to: All Industry Associations